### FORM-D Rejection Order [Rule 4 (iii)]

0/C

No. HC.XXXV-01/2018/2 1 / RTI Dated 25<sup>th</sup> July, 2019

From:

Sri Dhrupad Kashyap Das

Registrar (Judicial) &PIO Gauhati High Court. Guwahati – 781 001

To:

Ashma Begum

W/o- Late Safi Kamal Vill- Onduljhar, P.O-Dhula

Darrang, Assam

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application Receipt and Registered vide ID No. 140/2019

dated 18/07/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Public Information Officer'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-apply the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclo: IPO no: 40F554671

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

N. Nath. 25.7.19

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#### FORM 'E'

## Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2019/207 / RTI Dated 29<sup>th</sup> July, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO Gauhati High Court.

Guwahati - 781001

To : Pratik Prasanna Phadkule

R/o- O.P. Jindal Global University

Sonipat Narela Road

Sonipat – 131001, Haryana

Sub: Information under RTI Act.

Ref: Your RTI application dated: 03.07.2019, Regd. Vide ID No.139/2019 dated

17.07.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Information related to total number Tribunals constituted in the state is not held by this PIO. However, the following information is provided:

Number of Industrial Tribunal and MACT Courts under the jurisdiction of the Gauhati High Court and number of cases pending in these Courts as on, 30/06/2019

Courts	Pendency
Kamrup (R) MACT	378
MACT-I, Kamrup	2863
MACT-II, Kamrup	2686
MACT-III, Kamrup	2745
MACT-Goalpara	1008
MACT-Barpeta	138
MACT-Nagaon	1088
MACT-Cachar	2592
MACT-Nalbari	647
	Kamrup (R) MACT  MACT-I, Kamrup  MACT-II, Kamrup  MACT-Goalpara  MACT-Barpeta  MACT-Nagaon  MACT-Cachar

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#### FORM 'E'

## Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2019/ **2**/**9** / RTI Dated 31<sup>st</sup> July, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO

Gauhati High Court. Guwahati - 781001

To: Mr. Dipul Das

C/o- Late Rajen Das, Vill-Barsalkuchi P.S & Dist.- Nalbari, Pin-781337

Sub: Information under RTI Act.

Ref: Your RTI application dated: 22.07.2019, Regd. Vide ID No.143/2019 dated

22.07.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query 1: The date for functional of Addl. District and Sess. Judge at Majuli is yet to be fixed. Although, the infrastructure facility for functional of the Court of Addl. District and Sess. Judge at Majuli is ready.

Reply to query 2: The Gauhati High Court has been pleased to hold Circuit Court at Majuli by the Addl. District and Sess. Judge, Jorhat until posting of a regular Officer. The District and Sess. Judge, Jorhat has been asked to inform the Registry, by what time such a course of action is possible.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

21.7.16

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# )RM - E information to the applicant [Rule 4 (iv)]



No. HC.XXXV -01/2019/2 | O/ RTI Dated 31st July, 2019

From:

Sri Dhrupad Kashy

Registrar (Judicial) & PIO,

Gauhati High Court, Guwahati-781001

To:

Sri Ashutosh Kurmy MI-133, Kalinga Vihar

Chhend Colony, Rourkela-769015

Sub: Information under RTI Act.

Ref: Your RTI Application dated 12/07/2019, Regd. Vide ID No. 141/2019 dated

19/07/2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Average amount of time devoted by Hon'ble Gauhati High Court in the disposal of all kinds of cases in the admission/hearing stages is not being maintained, and hence the information could not be provided.

Further, under the RTI Act, 2005, information as it exists, only is to be provided.

Yours faithfully

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

N. Nato, 7.19

01.08.19.